

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

206. IA(PLAN)/4/2024 & IA/4648/2023 In C.P. (IB)/748(MB)2022

IN THE MATTER OF

MICRO Capitals Private Limited

... Petitioner

VS

KSS Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 08.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Counsel for the petitioner

For the Respondent: None present

ORDER

IA/4/2024 & IA 4648/2023 – In view of the request made, adjourned to

18.07.2024.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/